



*Extraordinary*  
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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL****LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 950-L.—7th August, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 34 of 2017****THE WEST BENGAL MUNICIPAL CORPORATION  
(AMENDMENT) BILL, 2017.****A  
BILL**

*to amend the West Bengal Municipal Corporation Act, 2006.*

WHEREAS it is expedient to amend the West Bengal Municipal Corporation Act, 2006, for the purposes and in the manner hereinafter appearing:

West Ben. Act  
XXXIX of 2006.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

**1.** (1) This Act may be called the West Bengal Municipal Corporation (Amendment) Act, 2017.

(2) This section shall come into force at once; and the remaining sections shall come into force on such date or dates as the State Government may, by notification in the *Official Gazette*, appoint.

Short title and  
commencement.

*The West Bengal Municipal Corporation  
(Amendment) Bill, 2017.*

(Clauses 2-4.)

Amendment of  
section 2 of the  
West Ben. Act  
XXXIX of 2006.

2. In section 2 of the West Bengal Municipal Corporation Act, 2006 (hereinafter referred to as the principal Act), for clause (97), the following clause shall be substituted:—

‘(97) “State Government” means the Government of the State of West Bengal in the Department of Urban Development and Municipal Affairs.’.

Amendment of  
section 30.

3. In sub-section (2) of section 30 of the principal Act,—

- (i) in clause (a), the words “in consultation with the Mayor-in-Council” shall be omitted;
- (ii) in the second proviso to clause (b), the words “in consultation with the Mayor-in-Council,” shall be omitted.

Amendment of  
section 96N.

4. In section 96N of the principal Act,—

- (i) in clause (f), after the words “public streets”, the word “, drain” shall be inserted;
- (ii) in the “Note”, for the words and numbers “of size less than 8”×12” and less than 20 microns in thickness”, the words “of prescribed size and thickness as may be notified by the competent authority from time to time” shall be substituted.

**STATEMENT OF OBJECTS AND REASONS.**

It is considered necessary and expedient to amend the West Bengal Municipal Corporation Act, 2006 (West Ben. Act XXXIX of 2006) (hereinafter referred to as the said Act) making provisions, *inter alia*, for,—

- (a) empowering the State Government to appoint the officers of Corporation under section 30 of the said Act and to extend the term of their office without consultation with the Mayor-in-Council to avoid any administrative delay;
- (b) prohibition against throwing of plastic of prescribed size and thickness in the drains also whether public or private.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,  
The 7th August, 2017.

FIRHAD HAKIM,  
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,  
Secy. to the Govt. of West Bengal,  
Law Department.